

IN THE NATIONAL COMPANY LAW TRIBUNAL: CHANDIGARH BENCH

COURT No.1

(through hybrid mode)

ITEM No. 104

CP (IB) No. 349/Chd/Chd/2022

IN THE MATTER OF:-

Indian bank

...Petitioner

Vs.

Salil Bindra

...Respondent

Under Section: 95(1)

Order delivered on 14.03.2024

CORAM:

**SH. L. N. GUPTA
MEMBER (TECHNICAL)**

**SH. HARNAM SINGH THAKUR
MEMBER (JUDICIAL)**

PRESENT:

For the petitioner : Mr. Abhishek Singla, Advocate

**For the personal
guarantor** : Mr. V. K. Sachdeva, Advocate

ORDER

Vakalatnama has been filed by Mr. V. K. Sachdeva vide Diary No.02441/2 dated 06.02.2024. Objections has also been filed vide Diary No.02441/3 dated 11.03.2024. Both are taken on record. A date is requested by Id. counsel for the petitioner for filing the response. Let the same be done within one week with a copy in advance to the counsel opposite. Let the matter be listed on 01.05.2024.

Sd/-
(L. N. GUPTA)
MEMBER (TECHNICAL)
Tanvi

Sd/-
(HARNAM SINGH THAKUR)
MEMBER (JUDICIAL)